

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2017 &
IA NO. 40 OF 2017**

Dated: 5th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Green Energy Association

...Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal
Mr. Saransh Shaw

Counsel for the Respondent(s) : Ms. Himangini Mehta for R-1

Mr. Anand K. Ganesan
Mrs. Swapna Seshadri for R-4 & R-5

ORDER

Learned counsel for respondent No.1 seeks three weeks time to file reply. He may file the same on or before 27.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.08.2017 after serving copy on the other side.

List the matter on **29.08.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/hks